

KERALA WATER AUTHORITY
e-Tender Notice

Tender No: Re-T. No 83/23-24/ SE/PHCPKD
JMA- Malampuzha constituency- Construction of 3 LL OHSR at Thekkie Malampuzha
Anakkal laying 150 mm CWP/M supply and erection of pump sets.
EMD: Rs. 1,00,000/-
Tender fee: Rs. 8,270/-
Last Date for submitting Tender: 14.02.2024 03:00 pm
Phone: 0491 2544927 Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-2248-2023-24

Superintending Engineer
PH Circle, Palakkad

STAR PAPER MILLS LIMITED
CIN: L21011WB1936PLC008726
Registered Office: Duncan House, 2nd Floor,
31, Netaji Subhas Road, Kolkata 700 001
Ph: 033-22427380 & 83
E-mail: star.cal@starpapers.com Website: www.starpapers.com

NOTICE

Notice is hereby given pursuant to the provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the company is scheduled to be held on Friday, 9th February, 2024 to inter-alia consider and approve the Un-audited financial results for the Quarter & Nine months ended 31st December, 2023.

The Notice is also available on website of the company (www.starpapers.com) and that of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).

for STAR PAPER MILLS LTD.

Sd/-
1st February, 2024 SAURABH ARORA
Saharanpur (U.P.) (Company Secretary)

HINDUJA HOUSING FINANCE
Hinduja Housing Finance Limited
Corporate Identity Number: U65822TN2015PLC100093
Regd. Office: No. 27A, Developed Industrial Estate, Guindy, Chennai - 600032
Head office: No. 167-168, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015
Email: compliance@hindujahousingfinance.com

Statement of Unaudited financial results for the Quarter ended December 31, 2023

Sl. No.	Particulars	Quarter ended 31-12-2023	Quarter ended 31-12-2022	Previous year ended 31-03-2023
		Unaudited	Unaudited	Audited
1	Total Income from Operations	31747.72	19471.66	74754.99
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	9039.16	7267.58	28466.72
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	9039.16	7267.58	28466.72
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	7008.22	4843.80	21680.31
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	7020.19	4850.49	21726.77
6	Paid up Equity Share Capital	23867.74	23200.00	23610.00
7	Reserves (excluding Revaluation Reserve)	66371.88	38549.10	46349.76
8	Securities Premium Account	25414.04	16034.00	21651.00
9	Net worth	115653.66	77783.10	91610.75
10	Paid up Debt Capital/ Outstanding Debt	724342.02	477267.23	523575.72
11	Outstanding Redeemable Preference Shares	NA	NA	NA
12	Debt Equity Ratio	6.26	6.14	5.72
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic; 2. Diluted;	2.94 2.94	2.10 2.10	9.53 9.53
14	Capital Redemption Reserve	NA	NA	NA
15	Debt Service Coverage Ratio	NA	NA	NA
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

Notes:

- The above is an extract of the detailed format of the quarterly financial results filed with the stock exchange under Regulation 52 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results is available on the Bombay Stock Exchange (BSE) website (URL: <https://www.bseindia.com>) and on the company's website <https://www.hindujahousingfinance.com>.
- The unaudited standalone financial results of the Company has been prepared in accordance with Indian Accounting Standards (Ind AS) as per the Companies (Indian Accounting Standards) Rules, 2015 (as amended from time to time) and notified under Section 133 of the Companies Act, 2013 ("the Act"). The company has applied its significant accounting policies in the preparation of these financial results consistent with those followed in the annual financial statements for the year ended March 31, 2023.
- The financial results for the quarter ended December 31, 2023 have been subjected to limited review by the Statutory auditors of the company. The same were reviewed by the Audit Committee and approved by the Board of Directors at their board meeting held on January 31, 2024.
- The figures of the previous periods have been regrouped and/or reclassified to conform to the current period's classification.

For Hinduja Housing Finance Limited
Sachin Pillai
Managing Director

SKIPPER SKIPPER LIMITED
— Limited —

Corporate Identity Number : L40104WB1981PLC033408
Registered Office : 3A, Loudon Street, 1st Floor, Kolkata - 700017; Telephone No. : (033) 2289 5731/ 5732
Fax No.: (033) 2289 5733; Contact Person: Mrs. Anu Singh (Company Secretary & Compliance Officer)
E-mail id: anu.singh@skipperlimited.com; Website: www.skipperlimited.com

CORRIGENDUM - CUM - ADDENDUM
TO THE LETTER OF OFFER DATED JANUARY 17, 2024
(THE "LETTER OF OFFER" / "LOF") AND THE ABRIDGED LETTER OF OFFER (THE "ALOF")

ASBA *

Simple, Safe, Smart way of Application - Make use of it !!!
*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avoid the same. For details, check section on ASBA below.

now available in ASBA for retail individual investors.

For details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridged Letter of Offer and also please refer to the section "Process of making an application in the issue-Making of Application through ASBA process" beginning on page no. 207 of the LOF.

RIGHTS ISSUE OF UP TO 1,02,67,021 PARTLY PAID-UP RIGHT EQUITY SHARES OF FACE VALUE OF ₹ 1/- (RUPEE ONE ONLY) EACH OF OUR COMPANY (THE "EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 194/- (RUPEES ONE HUNDRED NINETY-FOUR ONLY) PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 193/- (RUPEES ONE HUNDRED NINETY-THREE ONLY) PER EQUITY SHARE FOR AN AMOUNT UPTO ₹ 1991.80 MILLION# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1:10, THAT IS 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 10 (TEN) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS FRIDAY, JANUARY 12, 2024 (THE "ISSUE"). FOR FURTHER DETAILS, PLEASE REFER TO "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 204 OF THE LETTER OF OFFER.

#Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

This Corrigendum-Cum-Addendum should be read in conjunction with the earlier advertisements dated January 26, 2024 & January 30, 2024 and Letter of Offer ("LOF") dated January 17, 2024 filed by the Company with the Securities and Exchange Board of India ("SEBI"), the BSE and the NSE (collectively referred to as the "Stock Exchanges"). Applicants / Investors may note the following modifications / supplements to the disclosures in the LOF and the Abridged LOF and the same may be taken as updated and included in the LOF and the Abridged LOF:

- The Note 2 titled "Details of the Object" on page no. 51 of the LOF, to be substituted as follows :
- "Note 2: Comprising Other Financial Liabilities, Contract Liabilities, Other Current Liabilities, Provision, Lease Liabilities and Current Tax Liabilities (Net)."
- The word "EBITDA" under the heading "Moderate Credit Metrics" on page no. 82 of the LOF, should be read as "EBIT".
- The fifth and sixth para's under "Our Business" on page no. 72 of the LOF, should be substituted as follows :
"Skipper has firmly established itself as one of the manufacturing Companies of Transmission Towers in India. Skipper is the first choice for Tower supplies for all major EHV Transmission projects and also operates in all 3 verticals for Power Transmission - Angle Rolling, Tower production and EPC Line construction."
"Skipper is one of the Polymer Pipes & Fittings manufacturer Companies in India and has been certified as 'Great Place to Work' for two consecutive years with 2,446 Employees and 55+ Countries where we export our products which solidifies our leadership position and leveraged our expertise and manufacturing capabilities."
- The section titled "Tax Expense" on page no.186 of the LOF, shall be substituted as follows :
- Our tax expenses increased by 727.65% to ₹143.68 million for Financial Year ended 31.03.2023 from ₹ 17.36 million for the Financial Year ended 31.03.2022. This increase was primarily due to increase in taxable income as brought forward losses and unabsorbed depreciation is fully utilized and tax adjustments for earlier years.
- The Point No. 6 under "Section XIII - Material Developments" on page no. 195 of the LOF, to be substituted as follows:
- Consistent performance of Engineering Business, Engineering Segment operating EBITDA margin for 6 (six) months period ended September 30, 2023 stands at 10.85%.
- The date under the head "Disclaimer Clause of SEBI" on page no. 197 of the LOF, should be read as "September 29, 2023" instead of "January 17, 2024".

The information in this Corrigendum-Cum-Addendum supplements the LOF and the ALOF and accordingly their references in the LOF and the ALOF stand updated pursuant to this Corrigendum-Cum-Addendum to the LOF and the ALOF. All capitalized terms used and not defined herein shall have the meaning assigned to them in the LOF and the ALOF.

This Corrigendum-Cum-Addendum will be filed with SEBI and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e. NSE and BSE at www.nseindia.com and www.bseindia.com respectively, on the website of the Company at www.skipperlimited.com and the website of the Lead Manager, i.e., VC Corporate Advisors Private Limited at www.vccorporate.com. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page no. 19 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. There will be no public offering of Equity Shares in the United States.

For Skipper Limited
On behalf of the Board of Directors
Sd/-
Anu Singh
Company Secretary

Place : Kolkata
Date : February 01, 2024

ALKEM
ALKEM LABORATORIES LIMITED
CIN: L00305MH1973PLC174201

Registered Office: 'Alkem House', Senapati Bapat Marg, Lower Parel, Mumbai 400 013.
Phone: +91 22 3982 9999 Fax: +91 22 2495 2955
Website: www.alkemlabs.com, Email: investors@alkem.com

NOTICE

The Interim Dividend for the Financial Year 2023-2024, if declared in the meeting of the Board of Directors of the Company scheduled to be held on Friday, 9th February, 2024, shall be paid to the shareholders whose names appear on the Register of Members of the Company or in the records of the Depositories as beneficial owners of the shares as on Saturday, 17th February, 2024, which is the Record Date fixed for the purpose.

This information is also available on the Company's website at www.alkemlabs.com and on the website of the Stock Exchanges at www.bseindia.com and www.nseindia.com.

For Alkem Laboratories Limited
Manish Narang
President – Legal, Company Secretary & Compliance Officer

Place : Mumbai
Date : 1st February, 2024

VST INDUSTRIES LIMITED
Regd. Office : Azamabad, Hyderabad – 500 020, Telangana.
Phone: 91-40-2768 8000, Fax:91-40-2761 5336.
Email: investors@vstind.com, website: www.vsthyd.com.
CIN: L29150TG1930PLC000576

NOTICE

NOTICE IS HEREBY GIVEN THAT pursuant to the provisions of Sections 110, 108 of the Companies Act, 2013 read with Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 and Rules made thereunder, [including any statutory modification(s) or re-enactment thereof for the time being in force] and the Circulars issued by the Ministry of Corporate Affairs, Government of India, the latest Circular No. 9/2023 dated 25th September, 2023, the Special Resolutions as set out in the Notice dated 22nd January, 2024, are proposed to be passed through Postal Ballot by voting through electronic means.

The Company has completed the dispatch of the Postal Ballot Notice on 1st February, 2024 by email only to those Members whose names appear in the Register of Members as on 26th January, 2024 (out off date) and whose email addresses are registered with the RTA/Company/Depositories. All documents referred to in the Postal Ballot Notice and Explanatory Statements are open for inspection at the Registered Office of the Company on all working days except Saturdays and Sundays from 11.00 a.m. to 1.00 p.m. from the date of dispatch of Postal Ballot Notice till 2nd March, 2024. The e-voting period commences on Friday, 2nd February, 2024 at 9.00 a.m. (IST) and ends on Saturday, 2nd March, 2024 at 5.00 p.m. (IST) (both days inclusive).

The Notice of Postal Ballot is also placed on the website of the Company i.e. www.vsthyd.com.

The Company has engaged the services of Kfin Technologies Limited (KFinTech) as the agency to provide the e-voting facility. The Board of Directors has appointed Mr. B.V. Saravana Kumar (ACS No.26944, CP No.11727) as the Scrutinizer for conducting the postal ballot/e-voting process, in a fair and transparent manner.

Results of the e-voting will be announced within 2 working days from the end of e-voting period and the same will be placed on the Company's website i.e. www.vsthyd.com and on KFinTech website : <https://evoting.kfintech.com> and shall be communicated to the stock exchanges.

The proposed resolutions, if approved, will be taken as having duly passed on the last date specified for e-voting, by requisite majority of Members by means of Postal Ballot, i.e. 2nd March, 2024.

For any query/grievance connected with the postal ballot/remote e-voting, the Members may refer to the "Frequently Asked Questions" (FAQs) and e-voting user manual for Members available in the download section of the e-voting website of KFinTech, or contact Toll Free Number : 1800 309 4001 or contact Mr. Mohammed Shanoor at KFin Technologies Limited, Selenium Tower B, Plot Nos. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana. Tel +91-40-67162222, e-mail id : mohammed.shanoor@kfintech.com.

For VST INDUSTRIES LIMITED
Sd/-
PHANI K. MANGIPUDI
Company Secretary & Vice President - Legal & Secretarial
ACS 17557

Place : Hyderabad
Date : 1st February, 2024

JAMSHRI REALTY LIMITED
CIN: L17111PN1907PLC000258
Regd. Office: Fatehchand Damani Nagar, Station Road, Solapur – 413 001, Email: jammil1907@gmail.com

NOTICE

NOTICE is hereby given that the Meeting of the Board of Directors of the Company will be held on Wednesday, the 7th February, 2024, at 6:01-B, 6th floor, Motmahal, 195, J.T. Road, Churchgate Mumbai 400020, at 5.00 pm (S.T) to consider the Unaudited Financial Results of the Company for the 3rd Quarter and Nine Months ended on 31st December 2023.

For JAMSHRI REALTY LIMITED
Place: Mumbai
Date: 01.02.2024
RAJESH DAMANI
JOINT MANAGING DIRECTOR

The Singapore Collieries Company Limited
(A Government Company) Regd. Office: Kollegalum 567101, Telangana

E-PROCUREMENT TENDER NOTICE
Tenders have been published for the following services: Material Procurement through e-procurement platform. For details, please visit <https://tender.telangana.gov.in> or <https://www.sccolliers.com>

NOTE/Equity No. - Description/Subject and date and time for submission of bids
E142300328 - Transportation of Coal from KTK OC-II & KTK OC-III, BHP area to Uppal Railway siding and Loading of coal into Railway wagons at Uppal Railway siding on weight basis for a period of one year - 05.02.2024 - 15.00 Hrs. - GM(MP)
E162300336 - Comprehensive Maintenance Contract (CMC) for Lorry Weigh Bridges (Different makes) which are working at various sites at various areas of SCCOL for a period of 3 years - 21.02.2024 - 17.00 Hrs. - GM(MP)
NOTE/Equity No. - Description/Subject and Estimated Contract Value - Last date and time
CWRD/E-89/2023-24 - Construction of indoor and outdoor sub-station at newly located workshop at 3 incline, Kollegalum area, Bhadradi Kollegalum District, TS. Rs. 33,20,546/-, 13.02.2024 - 04.30 P.M. - GM(KGM)
PR/2023-24/ADVT/MP/KGM/76
R.O. No. 300-PPICL-AGENCY/ADVT/1/2023-24, Date: 01.02.2024

PUBLIC NOTICE FOR INVITATION TO SUBMIT EOI FOR ASSIGNMENT / TRANSFER OF NOT READILY REALISABLE ASSET OF PRATHYUSHA RESOURCES & INFRA PRIVATE LIMITED (UNDER LIQUIDATION) OPERATING IN INFRASTRUCTURE INDUSTRY AT ANDHRA PRADESH (Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN	Prathyusha Resources & Infra Private Limited PAN: AADCP6738C CIN: U35111AP2005PTC041765
2. Address of the registered office	Door No. 25/40/12, Gangavari Street, Near Laxmi Talkies, Visakhapatnam, Andhra Pradesh - 530 001
3. URL of website	NA
4. Details of Assets proposed to be sold	This is a Notice for invitation to submit Plan/Offer for Assignment/Transfer of Not-Readily Realisable Asset arising out of arbitration claim of PRIPL-AMR JV (PRIPL being lead member of JV) against Orissa Steel Expressway Private Limited and Avoidance Applications pending before Hon'ble NCLT, Amravati Bench (collectively referred to as "NRRA")
5. Manner & Mode of Sale / Assignment of NRRA	Submission of Plan / Offer for Assignment / Transfer of NRRA as per the Process Memorandum approved by SCC and Hon'ble NCLT.
6. Further details regarding Eligibility, detailed Invitation for EOI, formats and relevant dates for subsequent events of the process are available at	Details are contemplated in the Process Memorandum which can be obtained from Liquidator by requesting on E-mail at rip.pri@btcpprofessionalsolutions.com
7. Last date for receipt of Expression of Interest along with deposit of EMD	09/02/2024
8. Declaration of Qualified/Eligible Bidder	12/02/2024
9. Submission / Due Diligence of Documents	22/02/2024
10. Submission of NRRA Plan / Offer as per Process Memorandum	02/03/2024

For Prathyusha Resources & Infra Private Limited
Sd/-
K. Sivalingam
Liquidator
Reg No.: 19B/WA-001/PJ-P01587/2018-19/12430
Registered Address:
Flat No. 1603, Tulve Horizon Residences, Annaachalam Road, Saligramam, Chennai, Tamil Nadu – 600 093

Date : 02/02/2024
Place : Chennai

FORM NO. CAA. 2
(Pursuant to Section 230 (3) and rule 6 and 7))
CA(CAA)/67(CHE)2023

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013;
And
In the matter of Scheme of Merger of Assurant Automotive Warranty Solutions (India) Private Limited ("Transferor Company") with Assurant Warranty Solutions (India) Private Limited ("Transferee Company") and their respective Shareholders and Creditors.

ASSURANT AUTOMOTIVE WARRANTY SOLUTIONS (INDIA) PRIVATE LIMITED
No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India

...First Applicant / Transferor Company

NOTICE OF THE MEETING OF UNSECURED CREDITORS (TRADE PAYABLE)

Notice is hereby given that a joint Application under sections 230 to 232 of the Companies Act, 2013 with respect to the Scheme of Merger of Assurant Automotive Warranty Solutions (India) Private Limited ("Transferor Company") with Assurant Warranty Solutions (India) Private Limited ("Transferee Company") and their respective Shareholders and Creditors was filed by the Applicant Companies with the Hon'ble National Company Law Tribunal, Chennai Bench ("NCLT") on 29th November 2023. The Hon'ble NCLT, by an order dated 19th January 2024, has directed the Meeting of the Unsecured Creditors of M/s. Assurant Automotive Warranty Solutions (India) Private Limited [the Transferor Company] for the purpose of considering, and if thought fit, approving with or without modification, the said Scheme of Merger [the Scheme] and has dispensed with the convening of Equity Shareholders Meeting of the Applicant / Transferor Company.

In pursuance of the said order and as directed therein, further notice is hereby given that a Meeting of the Unsecured Creditors (Trade Payable) of the Company be convened and held at the registered office of the company at No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India, on Saturday, 09th day of March, 2024 at 10.00 A.M. and the said Unsecured Creditors (Trade Payable) of the Company are requested to attend the said Meeting.

Copies of the said Scheme of Merger and of the Statement under Section 230, Rules thereof and other applicable provisions of the Companies Act, 2013 can be obtained free of charge at the Registered Office of the Company.

Persons entitled to attend and vote at the Meeting may vote in person or by proxy / authorized representative, provided that all proxies / authorization letters in the prescribed form are deposited at the Registered Office of the Company at No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India not later than 48 hours before the Meeting.

All the documents referred to above shall be available for inspection on all working days except Saturday and Sunday until the date of the Meeting. The copy of the Scheme shall be furnished free of charge within one day of requisition received from members and creditors.

The Tribunal has appointed Mr. P.Sriram, as the Chairman of the said Meeting. The above-mentioned Scheme of Merger, if approved by the Meeting, will be subject to the subsequent approval of the NCLT.

For Assurant Automotive Warranty Solutions (India) Private Limited
Sd/-
Mr. Srihar Karunakaran
Director
Dated this 02nd day of February 2024
DIN: 05244019

ASSAM POWER DISTRIBUTION COMPANY LIMITED
(A Govt. of Assam Public Limited Company)

REQUEST FOR PROPOSAL
RFP Notice No.: CGM(Com&EE)/APDCL/Banking/2022/31 dtd 02-02-2024

APDCL is inviting Request for Proposal for Banking of Power during FY 2024-25 from the utility/ trader. The detail is available in APDCL website www.apdcl.org.
Last date for submission is 27-02-2024.
Please pay your energy bill on time and help us to serve you better!

FORM NO. CAA. 2
(Pursuant to Section 230 (3) and rule 6 and 7))
CA(CAA)/67(CHE)2023

In the matter of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013;
And
In the matter of Scheme of Merger of Assurant Automotive Warranty Solutions (India) Private Limited ("Transferor Company") with Assurant Warranty Solutions (India) Private Limited ("Transferee Company") and their respective Shareholders and Creditors.

ASSURANT WARRANTY SOLUTIONS (INDIA) PRIVATE LIMITED
No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India

... Second Applicant / Transferee Company

NOTICE OF THE MEETING OF UNSECURED CREDITORS (TRADE PAYABLE)

Notice is hereby given that a joint Application under sections 230 to 232 of the Companies Act, 2013 with respect to the Scheme of Merger of Assurant Automotive Warranty Solutions (India) Private Limited ("Transferor Company") with Assurant Warranty Solutions (India) Private Limited ("Transferee Company") and their respective Shareholders and Creditors was filed by the Applicant Companies with the Hon'ble National Company Law Tribunal, Chennai Bench ("NCLT") on 29th November, 2023. The Hon'ble NCLT by an order dated 19th January, 2024 has directed the Meeting of the Unsecured Creditors of M/s. Assurant Warranty Solutions (India) Private Limited [the Transferee Company] for the purpose of considering, and if thought fit, approving with or without modification, the said Scheme of Merger [the Scheme] and has dispensed with the convening of Equity Shareholders Meeting and Unsecured Creditor (Group Company) of the Applicant / Transferee Company.

In pursuance of the said order and as directed therein, further notice is hereby given that a Meeting of the Unsecured Creditors (Trade Payable) of the Company be convened and held at the registered office of the company at No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India, on Saturday, 09th day of March, 2024 at 11.00 A.M. and the said Unsecured Creditors (Trade Payable) of the Company are requested to attend the said Meeting.

Copies of the said Scheme of Merger and of the Statement under Section 230, Rules thereof and other applicable provisions of the Companies Act, 2013 can be obtained free of charge at the Registered Office of the Company.

Persons entitled to attend and vote at the Meeting may vote in person or by proxy / authorized representative, provided that all proxies / authorization letters in the prescribed form are deposited at the Registered Office of the Company at No. 44 / 38, Veerabhadra Street, 1st Floor, Nungambakkam, Chennai – 600034, India not later than 48 hours before the Meeting.

All the documents referred above shall be available for inspection on all working days except Saturday and Sunday until the date of Meeting. The copy of the Scheme shall be furnished free of charge within one day of requisition received from members and creditors.

The Tribunal has appointed Mr. P.Sriram, as the Chairman of the said Meeting. The above-mentioned Scheme of Merger, if approved by the Meeting, will be subject to the subsequent approval of the NCLT.

For Assurant Warranty Solutions (India) Private Limited
Sd/-
Mr. Srinivasan Srikanth
Director
Dated this 02nd day of February 2024
DIN: 05217166

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI
COMPANY SCHEME PETITION (CAA) NO. 5 (MB) 2024
CONNECTED WITH
COMPANY SCHEME APPLICATION (CSA) NO. 236 (MB) 2023
IN THE MATTER OF SECTIONS 230 TO 232 AND OTHER APPLICABLE PROVISIONS OF THE COMPANIES ACT, 2013 READ WITH THE COMPANIES (COMPROMISES, ARRANGEMENTS AND AMALGAMATIONS) RULES, 2016
AND
IN THE MATTER OF SCHEME OF ARRANGEMENT AMONGST
SANOHI INDIA LIMITED,
CIN: L24239MH1956PLC009794,
PAN: AAACHZ7361;
A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 1956, HAVING ITS REGISTERED OFFICE AT SANOHI HOUSE, CTS NO. 117-B, L&T BUSINESS PARK, SAKI VIHAR ROAD, POWAI, MUMBAI – 400072.
... PETITIONER / DEMERGED COMPANY
AND
SANOHI CONSUMER HEALTHCARE INDIA LIMITED,
CIN: U21002MH2023PLC02652,
PAN: ABKCS7912D,
A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 2013, HAVING ITS REGISTERED OFFICE AT SANOHI HOUSE, CTS NO. 117-B, L&T BUSINESS PARK, SAKI VIHAR ROAD, POWAI, MUMBAI – 400072.
... PETITIONER / RESULTING COMPANY
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS

NOTICE OF PETITION

TAKE NOTICE THAT a Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for sanctioning the Scheme of Arrangement amongst Sanofi India Limited ("Petitioner/Demerger Company") and Sanofi Consumer Healthcare India Limited ("Petitioner/Resulting Company") and their respective shareholders and creditors ("Scheme of Arrangement"), was admitted by the Mumbai Bench of the Hon'ble National Company Law Tribunal on January 16th, 2024. The said Petition is fixed for hearing on March 05th, 2024 or soon thereafter.

Any person desirous of supporting or opposing the said Petition should send to the Petitioner Companies' Advocate, a notice of intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner Companies' Advocate not later than two days before the date fixed for the hearing of the Petition. Where any person seeks to oppose the Petition, the grounds of opposition or a copy of his affidavit intended to be used in opposition shall be furnished with such notice.

A copy of the Petition will be furnished by the Petitioner Companies' Advocate to any person upon request and payment of the prescribed charges for the same.

Dated this 2nd day of February, 2024

Shardul Amarchand Mangaldas & Co.
(Advocates for the Petitioner Companies)
24th Floor, Express Towers, Nariman Point, Mumbai – 400 034
Email ID: anrudh.das@amshardul.com
Phone No.: +91-9810098329

CIN-L34101KA1967PLC001706

Registered office: Plot No-1, Dyvasandra Indr Layout, Whitefield Road, Mahadevapura PO., Bengaluru 560 048 Ph: 080 - 67141111
e-mail: vstgen@vstractors.com. www.vstractors.com.

Un-Audited Financial Results for the Quarter/ Nine Month ended December 31, 2023
(Rs. in Lakhs except EPS)

PARTICULARS	STANDALONE				CONSOLIDATED			
	Quarter ended	Nine Months ended	Year Ended		Quarter ended	Nine Months ended	Year Ended	
	December 31 2023 (Un-Audited)	December 31 2022 (Un-Audited)	December 31 2023 (Un-Audited)	March 31 2023 (Audited)	December 31 2023 (Un-Audited)	December 31 2022 (Un-Audited)	December 31 2023 (Un-Audited)	March 31 2023 (Audited)
Total income from operations	16,996	21,369	69,461	1,00,643	16,996	21,369	69,461	1,00,643
Net Profit / (Loss) for the period (before Tax, Exceptional Items)	2,033	2,495	11,258	12,395	2,025	2,495	11,250	12,395
Net Profit / (Loss) for the period before tax (after Exceptional Items)	2,033	2,495	11,258	12,395	2,025	2,495	11,250	12,395
Net Profit / (Loss) for the period after tax (after Exceptional Items)	1,695	1,943	8,639	9,237	1,687	1,943	8,631	9,237
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	1,700	1,984	8,590	9,221	1,692	1,984	8,582	9,221
Equity Share Capital	864	864	864	864	864	864	864	864
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	81,581	-			